



2026:AHC:40840

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2708 of 2026

Ram Pravesh Ram

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sitaram Yadav
Counsel for Respondent(s)	:	C.S.C., Pranjal Mehrotra

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sitaram Yadav, learned counsel for the petitioner and Sri Manish Kumar, learned Standing Counsel, who appears for State-respondents as well as Shri Pranjal Mehrotra, counsel for the respondents.
2. The case of the writ petitioner is that he is presently posted as pharmacist and holding being a contractual employee and he has been transferred from Primary Health Centre, Sikroul to Primary Health Centre Adampur, Varanasi. However, he could not have transferred in view of the circular dated 18.08.2023 and order passed in Writ-A No. 14333 of 2023 (Shalini Kumari v. State of U.P. and others), decided on 29.08.2023 though the writ petitioner has joined the post and he is working transferred place but his claim for sent to the original place is not being decided.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the fourth respondent, Chief Medical Officer, District Varanasi.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the fourth respondent, who shall on

the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In case the fourth respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

February 24, 2026

Ashu

(Vikas Budhwar,J.)